

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 245 OF 2015 &
IA NO. 398 OF 2015

Dated : 10th January, 2019

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

The Tata Power Company Ltd.

... **Appellant(s)**

Vs.

Maharashtra Electricity Regulatory Commission

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Amit Kapur
Mr. Tushar Nagar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Raunak Jain
Ms. Stuti Krishn for R-1

ORDER

The learned counsel, Mr. Amit Kapur, appearing for the Appellant and the learned counsel, Mr. Buddy A. Ranganadhan, appearing for the first Respondent submitted that, the instant matter has been heard substantially by the Bench presided over by Hon'ble Mr. Justice N.K. Patil consisting of Hon'ble Mr. Justice N.K. Patil, Judicial Member and Hon'ble Mr. S.D. Dubey, Technical Member before this Court. Therefore, they submitted that, the instant matter may kindly be posted before the same Bench for further hearing on 16.01.2019.

Submissions made by the learned counsel appearing for both the parties, as stated supra, are placed on record.

Registry is directed to post this matter for hearing on **16.01.2019** before the Bench presided over by Hon'ble Mr. Justice N.K. Patil consisting of Hon'ble Mr. Justice N.K. Patil, Judicial Member and Hon'ble Mr. S.D. Dubey, Technical Member, as agreed by the learned counsel appearing for both the parties.

(Ravindra Kumar Verma)
Technical Member

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(Justice N.K. Patil)
Judicial Member